

NOTICE

Date of Publication :03-Mar-2021 Last Date: 16-Mar-2021

Applicants are requested to make payment of deficit charges or remove office objections, as the case may be, on or before last date 16-Mar-2021, to make the Certified Copies ready and if the initial deposited amount in the rejected applications on the ground of non removal of objections or for want of payment of deficit charges, is not taken back on or before 15-Apr-2021, the said amount will be credited to Government and their copying applications will be filed without any action, in view of directions in the Office Order No.277 of 2019 dated 06/12/2019.

Sr. No.	Application No. (U/O-YEAR NUMBER)	Name of Applicant	Proceeding No. (C.R.No/Dept.)	Objection/Deficit Charges, if any(Rs.)
1	U-201801619	Adv. A.M. Rajabally for Plaintiff	6557-2006 (1)	Obj.
2	U-201802175	Prajat H. Jaggi Adv for Plaintiff	7546-2017-STAMP NO. (1)	Obj.
3	U-201802831	Jayant Gaikwad Adv. For Plaintiff	10352-1991 (5)	200
4	U-201806653	Arvind Boricha (Plaintiff in person)	10154-1988 (5)	200
5	U-201808715	Narayanan & Narayanan Adv for Plaintiffs	379-2008 (Record Dept.)	Obj.
6	U-201903748	Ram B. Pamnani (Defendant No.2)	201-1990 (Record Dept.)	Obj.
7	U-201908401	Prabhakar Dnyanoba Kamble (Third Party Application)	3134-2006 (Record Dept.)	Obj.
8	U-201908693	Maneksha & Sethna Adv for Plaintiffs	8765-1999 (15)	Obj.
9	U-202003711	Adv S.C. Singh	2435-2005 (Record Dept.)	Obj.
10	U-202003800	Avinash raghunath Sonawane- third party Person	5188-1986 (Record Dept.)	Obj.
11	U-202003838	Kennedy Philip Dsouza	6547-1982 (Record Dept.)	Obj.
12	O-201802063	M/s. Neha Choksi Adv for Plaintiff	6-2009 (Exe. Dept.)	Obj.
13	O-201803294	Samyak Pati I/b VOX LAW Adv for Defendant	79-1991 (14)	800
14	O-201804160	D.J. Walavalkar Adv for Plaintiff	1179-2011 (5)	Obj.